(c) and (d) Since the launching of Project Tiger, till now, 105 villages have been relocated from various tiger reserves over successive plan periods. Under the ongoing Centrally Sponsored Scheme of Project Tiger during the Eleventh Plan, central assistance is provided for village relocation with an enhanced package of Rs. 10 lakhs per family. The village relocation is done on a voluntary basis, on mutually agreed terms and conditions, vis-a-vis provisions contained in the Wildlife (Protection) Act, 1972, as amended in 2006, read with the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Illegal constructions near sea in Gujarat

†2965. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that airport, Township Mundra Port and special Economic Zone has been developed near the sea without obtaining permission of the Ministry;
 - (b) if so, the reasons therefor;
- (c) whether the Ministry has sent any written order to the State Government of Gujarat to demolish these illegal constructions; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Ministry of Environment and Forests had accorded clearance on 12th January, 2009 under the provisions of the Coastal Regulation Zone (CRZ) Notification, 1991 for development of waterfront facilities at Mundra, Kutchh district, Gujarat of M/s Mundra Port and Special Economic Zone (MPSEZ). The State Level Environmental Impact Assessment Authority (SEIAA), Gujarat has further accorded clearance on 20th February, 2010 to M/s MPSEZ for development of township under the Environmental Impact Assessment (EIA) Notification, 2006 and its amendment in 2009. The air strip, which is for non-commercial purposes is outside CRZ areas and is not covered under the provisions of the above referred Notifications.

- (c) A Show Cause Notice, under Section 5 of the Environment (Protection) Act, 1986 was issued on 15th December, 2010 to M/s MPSEZ for violation of the provisions of the CRZ Notification, 1991. In this Show Cause Notice, the Gujarat Coastal Zone Management Authority was requested for a factual report to ascertain conformity of the layout plan with permissible activities under CRZ Notification, 1991.
 - (d) Does not arise, in view of the reply to part (c) above.

[†]Original notice of the question was received in Hindi.